

Passports (Amendment) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1969, Published in Notification No. G.S.R. 212 in Gazette of India dated the 28th January, 1969, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library, See No. LT-502/69].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Motor Vehicles Taxation (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**Forty-sixth Report**

SHRI KHADILKAR (Khed) : I beg to present the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE**Seventy-eighth Report**

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-eighth Report of the Estimates Committee on the

Ministry of Home Affairs-Central Bureau of Investigation.

LOKPAL AND LOKAYUKTAS BILL**(i) Report of Joint Committee**

SHRI M. B. RANA (Broach) : I beg to present the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

(ii) Evidence

SHRI M. B. RANA : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, along with a copy of the statement containing a gist of main points made by witnesses in their Evidence before the Joint Committee.

(iii) Memoranda/Representations

SHRI M. B. RANA : I beg to lay on the Table copies of Memoranda/Representations received by the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

13.03 hrs.

*** DEMANDS FOR GRANTS****Ministry of Home Affairs**

MR. SPEAKER : The House will now take up discussion and voting on Demand

* Moved with the recommendation of the President.